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## Part II—Section 2

Notifications or Orders of interest to a section of the public  
issued by Secretariat Departments.

### NOTIFICATIONS BY GOVERNMENT

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## NOTIFICATIONS BY GOVERNMENT

BACKWARD CLASSES, MOST BACKWARD CLASSES  
AND MINORITIES WELFARE DEPARTMENT**Appointment of Vice-Chairman and Members to the  
Tamil Nadu State Minorities Commission under the  
Tamil Nadu State Minorities Commission Act.**

[G.O. Ms. No. 41, Backward Classes, Most Backward Classes  
and Minorities Welfare (MWRU), 6th July 2021,  
ஆணி 22, பிலவ, திருவள்ளூர் ஆண்டு-2052.]

No.II(2)/BCMBCM/445/2021.—In exercise of the powers conferred by sub-section (1) of Section 3 *read* with sub-section (1) of Section 4 of the Tamil Nadu State Minorities Commission Act, 2010 (Tamil Nadu Act 21 of 2010), the Governor of Tamil Nadu hereby nominate the following Vice-Chairman and Members to the Tamil Nadu State Minorities Commission to exercise the powers conferred on, and to perform the functions assigned to them under the said Act:-

1. Dr. Masthan - Member/Vice-Chairman
2. Thiru A.B. Thameem Ansari - Member
3. Thiru Harbhajan Singh Suri - Member
4. Thiru Manjit Singh Nayar - Member
5. Thiru Praveen Kumar Tatia - Member
6. Thiru P. Pyarelal Jain - Member
7. Dr. L. Don Bosco - Member
8. Rev. Bro. Dr. M. Irudayam - Member
9. Thiru Bikku Mouriyar Buddha - Member

2. The Vice-Chairman and Members of the Commission shall hold office for a period of three years.

A. KARTHIK,  
Principal Secretary to Government.

COMMERCIAL TAXES AND REGISTRATION  
DEPARTMENT**Appointment of certain Official as Additional Member  
to the Additional Bench of the Tamil Nadu Sales Tax  
Appellate Tribunal at Coimbatore under the Tamil Nadu  
Value Added Tax Act, 2006.**

[G.O. (D) No. 97, Commercial Taxes and Registration (A1),  
8th July 2021, ஆணி 24, பிலவ, திருவள்ளூர் ஆண்டு-2052.]

No.II(2)/CTR/446/2021.—In exercise of the powers conferred by sub-section (2) *read* with sub-section (3) of Section 50 of the Tamil Nadu Value Added Tax Act, 2006

(Tamil Nadu Act 32 of 2006), the Governor of Tamil Nadu hereby appoints Thiru R. Mohamed Rizwanullah Sheriff, Senior Civil Judge as Additional Member of Additional Bench of the Tamil Nadu Sales Tax Appellate Tribunal at Coimbatore.

B. JOTHI NIRMALASAMY,  
Secretary to Government.

## FINANCE DEPARTMENT

**Notifications under the Tamil Nadu Transparency in  
Tenders Act.**

[G.O. Ms. No. 167, Finance (Salaries), 13th July 2021,  
Aani 29, Pilava, Thiruvalluvar Aandu-2052.]

No.II(2)/FIN/447/2021.— Under clause (f) of Section 16 of the Tamil Nadu Transparency in Tenders Act, 1998 (Tamil Nadu Act 43 of 1998), the Governor of Tamil Nadu hereby notifies the procurement of the required quantum of seeds directly from Departmental Farms / Krishi Vigyan Kendras / Tamil Nadu Veterinary and Animal Sciences University / National Seed Corporation for the seeds cultivated / produced by them depending on availability of seeds by the Director of Animal Husbandry and Veterinary Services.

S. KRISHNAN,  
Additional Chief Secretary to Government.

## HOME DEPARTMENT

**Appointment on Transfer of certain official posted as  
Judge of the Family Court in certain District under  
the Family Courts Act.**

[G.O. (Rt) No. 331, Home (Courts-II), 12th July 2021,  
ஆணி 23, பிலவ, திருவள்ளூர் ஆண்டு-2052.]

No.II(2)/HO/448/2021.—In exercise of the powers conferred under sub-section (1) of Section 4 of the Family Courts Act 1984 (Central Act 66 of 1984), the Governor of Tamil Nadu with the concurrence of the High Court, Chennai hereby makes the following appointment on transfer.

Sl. No.	Name and Designation Thiru / Tmt / Selvi	Ordered to be posted as
(1)	(2)	(3)
1	Tmt. S. Ezhil, Sessions Judge, Special Court for exclusive trial of cases registered under SC/ST (PoA) Act, Villupuram.	Judge, Family Court, Karur, in the existing vacancy.
2	Thiru G. Muthukumarar, XXII Additional Judge, City Civil Court, Chennai.	Judge, Family Court, Sivagangai, in the existing vacancy.

**Notifications under the Tamil Nadu Civil Courts Act.****Constitution of an Additional Sub Court at Krishnagiri by converting the existing Additional Special Court at Krishnagiri in Krishnagiri District under the Act.**

[G.O. Ms. No. 226, Home (Cts-III), 5th July 2021,  
ஆணி 21, பிலவ, திருவள்ளூர் ஆண்டு-2052.]

No.II(2)/HO/449/2021.—In exercise of the powers conferred by the first paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, hereby alters the number of Subordinate Judges to be appointed under the said Act for Krishnagiri District as SIX with effect from the date on which the Additional Subordinate Judge, assumes charge of the Subordinate Judge's Court at Krishnagiri.

## NOTIFICATION-II

[G.O. Ms. No. 226, Home (Cts-III), 5th July 2021,  
ஆணி 21, பிலவ, திருவள்ளூர் ஆண்டு-2052.]

No.II(2)/HO/450/2021.—In exercise of the powers conferred by the second paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, after consultation with the High Court, Madras hereby fixes the number of Subordinate Judges to be appointed for the Subordinate Judge's Court at Krishnagiri in Krishnagiri District as THREE with effect from the date on which the Additional Subordinate Judge, Krishnagiri assumes charge of that Court.

**Constitution of a District Munsif - cum - Judicial Magistrate Court at Palayamkottai in Tirunelveli District under the Act.**

[G.O. Ms. No. 270, Home (Cts-III), 6th July 2021,  
ஆணி 22, பிலவ, திருவள்ளூர் ஆண்டு-2052.]

No.II(2)/HO/451/2021.—In exercise of the powers conferred by the first paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, hereby alters the number of District Munsifs to be appointed under the said Act for Tirunelveli District as EIGHTEEN with effect from the date on which the District Munsif assumes charge of the District Munsif's Court at Palayamkottai.

## NOTIFICATION-II

[G.O. Ms. No. 270, Home (Cts-III), 6th July 2021,  
ஆணி 22, பிலவ, திருவள்ளூர் ஆண்டு-2052.]

No.II(2)/HO/452/2021.—In exercise of the powers conferred by the second paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, after consultation with the High Court, Madras hereby fixes the number of District Munsif's to be appointed for the District Munsif's Court at Palayamkottai in Tirunelveli District as ONE with effect from the date on which the District Munsif's assumes charge of that Court.

## NOTIFICATION-III

[G.O. Ms. No. 270, Home (Cts-III), 6th July 2021,  
ஆணி 22, பிலவ, திருவள்ளூர் ஆண்டு-2052.]

No.II(2)/HO/453/2021.—In exercise of the powers conferred by Section 10 of the Tamil Nadu Civil Courts

Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, hereby directs that in the District of Tirunelveli, the Subordinate Judge's Court at Tirunelveli shall have and exercise original jurisdiction over the District Munsif's Court, Palayamkottai, in addition to its existing jurisdiction with effect from the date on which the District Munsif assumes charge of the District Munsif's Court at Palayamkottai.

**Constitution of an Additional District Munsif Court at Kulithalai in Karur District under the Act.**

[G.O. Ms. No. 272, Home (Cts-III), 6th July 2021,  
ஆணி 22, பிலவ, திருவள்ளூர் ஆண்டு-2052.]

No.II(2)/HO/454/2021.—In exercise of the powers conferred by the first paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, hereby alters the number of District Munsifs to be appointed under the said Act for Karur District as SIX with effect from the date on which the Additional District Munsif assumes charge of the District Munsif's Court at Kulithalai.

## NOTIFICATION-II

[G.O. Ms. No. 272, Home (Cts-III), 6th July 2021,  
ஆணி 22, பிலவ, திருவள்ளூர் ஆண்டு-2052.]

No.II(2)/HO/455/2021.—In exercise of the powers conferred by the second paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, after consultation with the High Court, Madras hereby fixes the number of District Munsifs to be appointed for the District Munsif's Court at Kulithalai in Karur District as TWO with effect from the date on which the Additional District Munsif, assumes charge of that Court.

**Constitution of a District Munsif - cum - Judicial Magistrate Court at Palayamkottai in Tirunelveli District in under the Code of Criminal Procedure.**

[G.O. Ms. No. 271, Home (Cts-III), 6th July 2021,  
ஆணி 22 பிலவ, திருவள்ளூர் ஆண்டு-2052.]

No.II(2)/HO/456/2021.—In exercise of the powers conferred by sub-section (1) of Section 11 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the Governor of Tamil Nadu, after consultation with the High Court, Madras, hereby establishes a Court of Judicial Magistrate at Palayamkottai in Tirunelveli District.

S.K. PRABAKAR,

Additional Chief Secretary to Government.

## HOUSING AND URBAN DEVELOPMENT DEPARTMENT

**Notifications under the Tamil Nadu Town and Country Planning Act.****Variations to the Review Approved Master Plan of Erode Local Planning Authority under the Act.**

[G.O. (2D). No. 148, Housing and Urban Development [UD4(L.Re)], 8th July 2021, ஆணி 24, பிலவ, திருவள்ளூர் ஆண்டு-2052.]

No.II(2)/HOU/457/2021.— In exercise of the power conferred under sub-section (4) of the Section 32 of Tamil Nadu Town and Country Planning Act, 1971

(Tamil Nadu Act 35 of 1972) and exercise of powers confirmed by the G.O.(Ms).No.94, Housing and Urban Development [UD(4-1)] Department dated 12-06-2009 Which has been published in *Tamil Nadu Government Gazette*, No. 27, Part-II, Section-2, dated: 15-07-2009.

2. Land use zone conversion from Agricultural use zone into Residential use zone ordered in G.O.2D.No.192 Housing and Urban Development [UD4(L.Re)] Department, dated 28-09-2020. The following variations are made to the Master Plan of Review Approved Erode Local Planning Authority under the said act and published in the G.O.(Ms).No. 32 Housing and Urban Development [UD4(2)], dated 07-02-2011 Notification No. 7 at page No. 98 of Part-II Section-2 of the *Tamil Nadu Government Gazette*, dated 23-02-2011.

#### VARIATIONS

In the Review Approved Erode Master Plan under the heading permitted Land use in various survey numbers of Erode Local Planning Area under heading in village Erode Part-II (Kasipalayam Municipality), page 189 & 191, in R.S.No. 953/1 entry should be made.

Under the heading Mixed Residential (MR 13) use zone the following R.S.No. 953/1 shall be added before the R.S.No.993.

Under the heading Agricultural (AG 20) use zone the following R.S.No. 952 to 954 shall be deleted. The expression 952, 953pt (Except 953/1), 954 shall be substituted.

#### Variations to the Consented Master Plan of Hosur New Town Development Authority under the Act.

[G.O. (2D). No. 149, Housing and Urban Development [UD4(L.Re)], 8th July 2021, ஆணி 24, பிலவ, திருவள்ளூர் ஆண்டு-2052.]

No.II(2)/HOU/458/2021.—In exercise of the power conferred under sub-section (4) of the Section 32 of Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) and exercise of powers confirmed by the G.O.(Ms).No.94, Housing and urban Development [UD 4-(1)] Department, dated 12-06-2009 which has been published in the *Tamil Nadu Government Gazette* No.27, Part-II, Section - 2, Page No.228, dated 15-07-2009.

2. Land use zone conversion from Hazardous Industrial use zone into Residential use zone ordered in G.O.(2D). No.274, Housing and Urban Development [UD4(L.Re)] Department, dated 19-12-2020 The following variations are made to the Master Plan of consented Hosur New Town Development Authority under the said act and published in the G.O.(Ms).No.304, Housing and Urban Development [UD4-(1)] Department, dated 17-12-2002 and published in the *Tamil Nadu Government Gazette* Notification No.12 at Part IV, Section 1, pages No.159, 160 dated 26th March 2003.

#### VARIATIONS

In the consented Hosur New Town Development Plan under the heading permitted Land use in various survey numbers of Hosur New Town Development

Planning area under heading in Viswanathapuram village Page No.S82 in S.No.5/2 the following entries should be made.

(i) Under the heading "Residential use zone" the following S.No.5/2 shall be added.

(ii) Under the heading "Hazardous Industrial use zone" the following S.No.5 (excepted 5/2) shall be substituted instead of 5.

#### Variations to the Approved Master Plan of Coimbatore Local Planning Authority under the Act.

[G.O. (2D). No. 150, Housing and Urban Development [UD4(L.Re)], 12th July 2021, ஆணி 28, பிலவ, திருவள்ளூர் ஆண்டு-2052.]

No.II(2)/HOU/459/2021.— In Exercise of power conferred under sub-section (4) of the Section 32 of Tamil Nadu Town and Country Planning Act, 1971 (Tamil / Nadu Act 35 of 1972) and exercise of powers confirmed by the G.O.(Ms). No. 94 Housing and Urban Development [UD( 4-1)] Department, dated 12-06-2009 which has been published in *Tamil Nadu Government Gazette*, No 27, Part -II Section-2 dated 15-07-2009

2. Land use zone conversion from Part Agricultural and Part proposed roads use zone into Commercial use zone ordered in G.O.(2D) No.179 Housing and Urban Development [UD4(1)] Department, dated 22-09-2020. The following variation are made to the Master Plan of Approved / Coimbatore Local Planning Authority under the said act and published in the G.O(Ms) No.661, Housing and Urban Development [UD4(1)] Department, dated 12-10-1994 Notification No. II(2)/HOU/4377/94 at Page No. 1078 of Part- II Section-2 of the *Tamil Nadu Government Gazette*, dated 09-11-1994.

#### VARIATIONS

In the Approved Coimbatore Master Plan under the heading permitted land use in various survey numbers of COIMBATORE Local Planning Area under heading in village Pattanam page 377 to 378 in S.No./R.S.No. 86/3, 2B2B, 2A3B, 92/1A, 2A, 2B, 93/1, 93/3, 94/1,2,3,4,5,6,7, 95/1C1, 1C2, 1C3, 2A2, 2C1, 2C2, 96/1, 96/2, 97/1B1, 2B, 98/1A, 1B, 1C, 1D, 1E, 1F, 1G, 2, 99/1,2,3, 101/1,2,3,4, 102/1,2,3A, 3B, 3C, 3D, 03/1,2,3A,3B,3C, 3D, 3E, 3F, 3G, 4A, 4B, 5A, 5B 104/1,2,3,4,5,6,7,8,9,10,11,12, 105/3 the following entries should be made.

Under the heading Commercial use zone the following in S.No./R.S.No. 86/3, 2B2B, 2A3B, 92/1A, 2A, 2B, 93/1, 93/3, 94/1,2,3,4,5,6,7, 95/1C1, 1C2, 1C3, 2A2, 2C1, 2C2, 96/1, 96/2, 97/1B1, 2B, 98/1A, 1B, 1C, 1D, 1E, 1F, 1G, 2, 99/1,2,3, 101/1,2,3,4, 102/1,2,3A, 3B, 3C, 3D, 103/1,2,3A,3B,3C, 3D, 3E, 3F, 3G, 4A, 4B, 5A, 5B 104/1,2,3,4,5,6,7,8,9,10,11,12, 105/3 shall be added as the first entry.

Under the heading Agricultural (AG 61) use zone the following in S.No./R.5.No 86pt, 92 to 94, 95pt, 96, 97pt, 98, 99, 101 to 171 shall be deleted. The expression 86pt (Except 86/3, 2B2B, 2A3B) 92 (Except 92/1A, 2A, 2B) 93 (Except 3/1, 93/3) 94 (Except 94/1,2,3,4,5,6,7) 95pt



(Except 95/1C1, 1C2, 1C3, 2A2, 2C1, 2C2) 96 (Except 96/1, 96/2) 97pt (Except 97/1B1, 2B) 98 (Except 98/1A, 1B, 1C, 1D, 1E, 1F, 1G, 2) 99 (Except 99/1,2,3) 101 (Except 101/1,2,3,4) 102 (Except 102/1,2,3A, 3B, 3C, 3D) 103 (Except 103/1,2,3A,3B,3C, 3D, 3E, 3F, 3G, 4A, 4B, 5A, 5B) 104 (Except 104/1,2,3,4,5,6,7,8,9,10, 11,12,) 105 (Except 105/3 ) 106 to 171 shall be substituted.

Under the heading proposed roads the following S.No / R.S.No.86pt, 95pt, 97pt shall be deleted. The expressions 86pt (Except 86/3,2B2B, 2A3B) 95 pt (Except 95/1C1, 1C2, 1C3, 2A2, 2C1, 2C2), 97pt (Except 97/1B1, 2B) shall be substituted.

**Variations to the Approved Master Plan of Hosur Local Planning Authority under the Act.**

[G.O. (2D). No. 151, Housing and Urban Development [UD4(L.Re)], 12th July 2021, ஆணி 28, பிலவ, திருவள்ளூர் ஆண்டு-2052]

No.II(2)/HOU/460/2021.— In exercise of the power conferred under sub-section (4) of the Section 32 of Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) and exercise of powers confirmed by the G.O.(Ms).No.94, Housing and urban Development [UD 4-(1)] Department, dated 12-06-2009 which has been published in the *Tamil Nadu Government Gazette* No.27, Part-II Section-2, Page No.228, dated 15-07-2009.

Land use zone conversion from Residential use zone and Dry Agricultural use zone into General Industrial use zone ordered in G.O.(2D).No.63, Housing and Urban Development [UD4(L.Re)] Department, dated 26-02-2021. The following variations are made to the Master Plan of Approved Hosur New Town Development Authority under the said act and published in the G.O.(Ms).No.304, Housing and Urban Development [UD4-(1)] Department, dated 17-12-2002 and published in the *Tamil Nadu Government Gazette* Notification No.12 at Part-IV, Section-1, pages No.159, 160, dated 26th March 2003.

VARIATIONS

In the consented Hosur New Town Development Plan under the heading permitted Land use in various survey numbers of Hosur New Town Development Planning Area under heading in Nagondapalli village Page No.S42 & S43 in S.Nos. 246/1B2B, 1C1, 1C2A, 1C2B, 2C2, 2D; 254/2B2, 3A, 3B1, 3B2; 255/2A1B, 2B1, 2B3, 2B4, 2C1, 2C2; 271/1A, 1B, 2A, 2B, 2C; 272/1, 2, 256/1C; 258/1B2, 2; 259/1, 2; 269/2A1, 2A2, 2A3, 2A4, 2B1, 2B2, 2B3, 2B4, 2B5, 2B6, 2C1, 2C2, 2C3; 270/1, 2A, 2B, 2C, 2D, 2E, 3A, 3B, 3C the following entries should be made.

Under the heading "Industrial use zone" (General Industrial Use Zone) the following S.Nos.246/1B2B, 1C1, 1C2A, 1C2B, 2C2, 2D; 254/2B2, 3A, 3B1, 3B2; 255/2A1B, 2B1, 2B3, 2B4, 2C1, 2C2; 271/1A, 1B, 2A, 2B, 2C; 272/1, 2; 256/1C; 258/1B2, 2; 259/1, 2; 269/2A1, 2A2, 2A3, 2A4, 2B1, 2B2, 2B3, 2B4, 2B5, 2B6, 2C1, 2C2, 2C3; 270/1,

2A, 2B, 2C, 2D, 2E, 3A, 3B, 3C shall be added after the S.No. "62"

Under the heading "Residential use zone" the following S.Nos.246pt. (Except 246/1B2B, 1C1, 1C2A, 1C2B, 2C2, 2D), 248 to 253, 254 (Except 254/2B2, 3A, 3B1, 3B2), 255 (Except 255/2A1B, 2B1, 2B3, 2B4, 2C1, 2C2), 271 (Except 271/1A, 1B, 2A, 2B, 2C), 272pt (Except 272/1 & 2) shall be substituted instead of 246pt., 248 to 255, 271 and 272pt.

Under the heading "Dry Agricultural use zone" the following S.Nos.256 (Except 256/1C), 257, 258 (Except 258/1B2, 2), 259 (Except 259/1, 2), 260 to 263, 268, 269 (Excepted 269/2A1, 2A2, 2A3, 2A4, 2B1, 2B2, 2B3, 2B4, 2B5, 2B6, 2C1, 2C2, 2C3), 270 (Excepted 270/1, 2A, 2B, 2C, 2D, 2E, 3A, 3B, 3C) shall be substituted instead of 256 to 263 and 268 to 270.

G.O. (2D). No. 152, Housing and Urban Development [UD4(L.Re)], 12th July 2021, ஆணி 28, பிலவ, திருவள்ளூர் ஆண்டு-2052]

No.II(2)/HOU/461/2021.—In exercise of the powers conferred under sub-section (4) of the Section 32 of Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) and exercise of powers confirmed by the G.O.(Ms).No.94, Housing and Urban Development [UD 4-(1)] Department, dated 12-06-2009 which has been published in the *Tamil Nadu Government Gazette*, No. 27, Part-II Section-2, Page No.228, dated 15-07-2009

2. Land use zone conversion from Agriculture use zone into Industrial use zone ordered in G.O.(2D).No.50, Housing and Urban Development [UD4(L.Re)] Department, dated 16.02.2021. The following variations are made to the Master Plan of approved Hosur New Town Development Authority under the said act and published in the G.O.(Ms).No.337, Housing and urban Development [UD 4-(1)] Department, dated 24-04-1984 and published in the *Tamil Nadu Government Gazette* Notification No.II(2)/HOU/2861/84 at Part-II Section 2, page No.449, dated 23rd May 1984.

VARIATIONS

In the approved Hosur New Town Development Plan under the heading permitted Land use in various survey numbers of Hosur New Town Development Planning area under heading in Moranapalli village Page No.71 in S.Nos. 945/1, 947/2, 954/1B, 956/1B, 956/2B, 990/2B & 991/1A2 the following entries should be made.

(i) Under the heading General Industrial use zone the following S. Nos. 945/1, 947/2, 954/1B, 956/1B, 956/2B, 990/2B & 991/1A2 shall be added after the S. No.614/1

(ii) Under the heading "Agricultural use zone" the following in Sl.No.37 of Page No.71, "All the other Survey Field Numbers not covered under the above use zones as it is retained.

HITESH KUMAR S MAKWANA,  
Principal Secretary to Government.

தொழிலாளர் நலன் மற்றும் திறன் மேம்பாட்டுத் துறை

**Disputes between Workmen and Managements referred to Industrial Tribunal for Adjudication.**

சாய்மிர்ரா இன்னோபாரம் (பி) லிமிடெட்

[அரசாணை (டி) எண் 257, தொழிலாளர் நலன் மற்றும் திறன் மேம்பாட்டு(அ)த் துறை, 30 ஜூன் 2021, ஆனி 16, பிலவ, திருவள்ளூர் ஆண்டு-2052.]

No.II(2)/LWSD/462/2021.—இந்த ஆணையின் இணைப்பில் குறிப்பிடப்பட்டுள்ள பொருள் தொடர்பாக, சாய்மிர்ரா இன்னோபாரம் (பி) லிமிடெட் என்ற நிர்வாகத்திற்கும் ஜனநாயகத் தொழிலாளர் சங்கம் என்ற தொழிற் சங்கத்திற்குமிடையே தொழிற் தகராறு எழுந்துள்ளது என்று அரசு கருதுவதாலும்;

மேற்சொன்ன தொழிற் தகராறை தொழிற் தீர்ப்பாயத்திற்கு தீர்ப்புக்காக அனுப்புவது அவசியமென்று தமிழ்நாடு ஆளுநர் அவர்கள் கருதுவதாலும்;

1947ஆம் ஆண்டு தொழிற் தகராறுகள் சட்டத்தின் (மத்திய சட்டம் XIV/1947) 10(1)(c) பிரிவிலும், 10(1)(d) பிரிவின் வரம்பு நிபந்தனையிலும் வழங்கியுள்ள அதிகாரங்களைக் கொண்டு, தமிழ்நாடு ஆளுநர் அவர்கள், மேற்சொன்ன தகராறு, தொழிற் தீர்ப்பாயத்தின் தீர்விற்கு அனுப்பப்பட வேண்டும் என்று இதனால் ஆணையிடுகிறார்.

மேலும், 1947ஆம் ஆண்டு தொழிற் தகராறுகள் சட்டத்தின் 10(2A) பிரிவின் கீழ், இந்த ஆணையைப் பெற்றுக்கொண்ட நாளிலிருந்து மூன்று மாதங்களுக்குள் தீர்ப்பு அளிக்குமாறு சென்னை, தொழிற் தீர்ப்பாயம் கேட்டுக்கொள்ளப்படுகிறது.

**இணைப்பு  
எழுவினா**

"சாய்மிர்ரா இன்னோபாரம் (பி) லிமிடெட் நிர்வாக தொழிலாளர்களுக்கு 2018-2019 ஆம் கணக்காண்டிற்கு 20 சதவீதம் போனஸ் தொகை வழங்க வேண்டும் என்ற மனுதாரர் தொழிற்சங்க கோரிக்கை நியாயம் தானா? ஆம் எனில் உரிய உத்தரவு பிறப்பிக்கவும்".

[அரசாணை (டி) எண் 258, தொழிலாளர் நலன் மற்றும் திறன் மேம்பாட்டு(அ)த் துறை, 30 ஜூன் 2021, ஆனி 16, பிலவ, திருவள்ளூர் ஆண்டு-2052.]

No.II(2)/LWSD/463/2021.—இந்த ஆணையின் இணைப்பில் குறிப்பிடப்பட்டுள்ள பொருள் தொடர்பாக, சாய்மிர்ரா இன்னோபாரம் (பி) லிமிடெட் என்ற நிர்வாகத்திற்கும் ஜனநாயகத் தொழிலாளர் சங்கம் என்ற தொழிற் சங்கத்திற்குமிடையே தொழிற் தகராறு எழுந்துள்ளது என்று அரசு கருதுவதாலும்;

மேற்சொன்ன தொழிற் தகராறை சென்னை தொழிற் தீர்ப்பாயத்தின் தீர்ப்புக்காக அனுப்புவது அவசியமென்று தமிழ்நாடு ஆளுநர் அவர்கள் கருதுவதாலும்;

1947ஆம் ஆண்டு தொழிற் தகராறுகள் சட்டத்தின் (மத்திய சட்டம் XIV/1947) 10(1)(c) பிரிவிலும், 10(1)(d) பிரிவின் வரம்பு நிபந்தனையிலும் வழங்கியுள்ள அதிகாரங்களைக் கொண்டு, தமிழ்நாடு ஆளுநர் அவர்கள், மேற்சொன்ன தகராறு, சென்னை, தொழிற் தீர்ப்பாயத்தின் தீர்ப்புக்காக அனுப்பப்பட வேண்டும் என்று இதனால் ஆணையிடுகிறார்.

மேலும், 1947ஆம் ஆண்டு தொழிற் தகராறுகள் சட்டத்தின் 10(2A) பிரிவின் கீழ், இந்த ஆணையைப் பெற்றுக்கொண்ட நாளிலிருந்து மூன்று மாதங்களுக்குள் தீர்ப்பு அளிக்குமாறு சென்னை, தொழிற் தீர்ப்பாயம் கேட்டுக்கொள்ளப்படுகிறது.

இணைப்பு

எழுவினா

"சாய்மிர்ரா இன்னோபாரம் பிரைவேட் லிமிடெட் நிர்வாகத்தின் 14.08.2019 தேதியிட்ட அறிவிப்பின் மூலம் தொழிலாளர்களுக்கு 16.08.2019 மற்றும் 17.08.2019 ஆகிய நிர்வாகம் லே-ஆப் வழங்கிய இரு தினங்களுக்கு முழு ஊதியம் அளிக்குமாறு கோருவது நியாயம் தானா? ஆம் எனில் உரிய உத்தரவு பிறப்பிக்கவும்".

ஆர். கிரீலோஷ் குமார்,  
அரசுச் செயலாளர்.

PLANNING, DEVELOPMENT AND SPECIAL  
INITIATIVES DEPARTMENT

**Acquisition of Lands  
Amendments to Notifications**

[Letter No. 3156/PD&SI (S.I)/2020]

The following amendment to the Notifications No.II(2)/PDSI/126/2021 under sub-section (1) of Section 3 of Tamil Nadu Acquisition of Land or Industrial Purposes Act, 1997 (Tamil Nadu Act 10 of 1999) approved in G.O.Ms.No.8, Planning, Development and Special Initiative (S.I) Department, dated 08.01.2021 published in the *Tamil Nadu Government Gazette* No.8 in Part II-Section 2, dated 24.02.2021 for the acquisition of lands in Chennai District, Mylapore Taluk, Mylapore Village is issued:-

Land Owner Name	Block No.	Extent of land (Sq.mt)	For - T.S. No. mentioned as	Enter - Changes to be amended as T.S. No.
(1)	(2)	(3)	(4)	(5)
Madhiri Mathur	93	74	427/10 Part	4274/10 Part

[Letter No. 3150/PD&SI (S.I)/2020]

The following amendment to the Notifications No.II(2)/PDSI/181/2021 under sub-section (1) of Section 3 of Tamil Nadu Acquisition of Land or Industrial Purposes Act, 1997 (Tamil Nadu Act 10 of 1999) approved in G.O.Ms.No.100, Planning, Development and Special Initiative (S.I) Department, dated 22.02.2021 Published in the *Tamil Nadu Government Gazette* No.10 in Part II-Section 2 dated 10.03.2021 for the acquisition of lands in Chennai District, Mylapore Taluk, Triplicane Village is issued:-

For - Taluk Name and Village Name	Enter - Taluk Name and Village Name to be amended
Mylapore Taluk, Triplicane Village	Purasaiwalkam Taluk and Purasaiwalkam Village

VIBHU NAYAR,  
Additional Chief Secretary to Government.